

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE SITTING AT CHENNAI

**ORIGINAL APPLICATION NO. 10 of 2026 (SZ)**

**IN THE MATTER OF**

Ramchandran Nair,  
S/o. K.P. A Nair,  
Erumapetty PO, Thrissur-680584 and 4 Ors. ... Applicants.

....Vs....

The Additional District Magistrate  
Thrissur District,  
Ayyanthole, Thrissur – 680003 and 5 Ors., ... Respondents

**I N D E X TO ADDITIONAL DOCUMENTS NO.4**

<b>Sl. No</b>	<b>Date</b>	<b>Description of Document</b>	<b>Page No.</b>
1	16.09.2024	True copy of the Office Memorandum issued by CPCB regarding siting criteria for setting up of new Petrol Pumps in non-plan areas. – <b>Annexure – 1</b>	1
2	30.12.2025	True Copy of the Final Explosive Licence issued by the 2 <sup>nd</sup> Respondent to 5 <sup>th</sup> Respondent for storage of 20 KL of High Speed Diesel ( HSD) only. – <b>Annexure – 2</b>	2
3	03.02.2026	True copy of the judgement by the Hon'ble First Bench of Kerala High Court in WA No. 2686 of 2025 pertaining to non-plan areas – <b>Annexure - 3</b>	3 – 5
4	24.03.2026	True copy of the Order passed by Hon'ble Apex Court referring CPCB Siting Criteria for Petroleum Outlets to a larger bench in Civil Appeal No. 6933 of 2022. – <b>Annexure - 4</b>	6 - 8

5	12.06.2026	Copy of the Aerial photograph showing the status of the Petrol Pump Site as on 12.06.2026 – <b>Annexure 5</b>	9
6	15.06.2026	Copy served to the Respondents & Counsels for the opposite side .	10 - 11

Place : Chennai

Date : 15.06.2026

Filed by :



V.B.R. MENON  
Counsel for Applicants  
Mobile : 9384762930  
E-mail : vbrmenon@gmail.com



# Annexure - 1

1

EQ-11099/25/2021-AQM-HO-CPCB-HO

September 16, 2024

## OFFICE MEMORANDUM

**Sub: Siting criteria for setting up of new petrol pumps- reg.**

The Hon'ble NGT vide order dated 01.07.2022 in OA no. 176 of 2020 (SZ): V.B.R. Menon v/s The Commissioner of Police, Tiruchirappalli and Ors. directed CPCB to revisit the siting criteria prescribed in CPCB guidelines dated 07.01.2020 for setting up of new petrol pumps, with respect to cases where no residential areas have been classified in the local laws or where there are non-planning areas under the local laws, and for Commercial Zone/Mixed Zone. The matter was also referred to the Expert Committee, constituted for framing guidelines for setting up of new petrol pumps.

02. Further, the Hon'ble Supreme Court has incorporated the said guidelines in its judgment dated 14.03.2023 in Civil Appeal no. 421 of 2022 and SPCBs/PCCs are required to ensure strict adherence to CPCB guidelines. Thereafter, CPCB had issued an OM directing all SPCBs/PCCs to ensure strict adherence to CPCB guidelines.

03. Considering the views of the Expert Committee, the following is recommended:

- i. SPCBs/PCCs to take up the matter for classification of areas in their State, under the extant Rules/Regulations/Byelaws for implementation of the siting criteria, with State Governments
- ii. State Govt. to permit setting up of new petrol pumps strictly as per the siting criteria prescribed in local bye-laws (in case of unclassified areas, non-planning areas, mixed zone, commercial zone) and taking into account CPCB guidelines dated 07.01.2020
- iii. SPCBs/PCCs to ensure implementation of all environment protection and control measures including VRS installation, provision of double containment walls, leakages and spillage detection and control systems, groundwater and soil quality monitoring, etc., as prescribed in CPCB guidelines dated 07.01.2020 and addendum dated 16.08.2021
- iv. State Govt. to ensure implementation of various safeguards for safety, fire hazard, traffic movement, etc. prescribed by PESO or any other agency designated by the State Government for giving approvals for establishment of petrol pumps, besides additional measures as prescribed by SPCB/PCC.

This issues with the approval of Competent Authority.

True copy

VBR Menon

(P. Agarwal)

Scientist 'F' and Head

Air Quality Management Division

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

प्ररूप XIV  
(प्रथम अनुसूची का अनुच्छेद 5 देखिए)  
FORM XIV  
(see Article 5 of the First Schedule)

मोटर वाहनों में ईंधन डालने के लिए पम्प आउटफिट के संबंध में टैंक या टैंकों में पेट्रोलियम भंडारकरण के लिए अनुज्ञप्ति  
LICENCE TO STORE PETROLEUM IN TANK/S IN CONNECTION WITH PUMP OUTFIT FOR FUELING MOTOR  
CONVEYANCES

अनुज्ञप्ति सं. (Licence No.) : P/SE/KL/14/4234(P618972)

फीस रूपए (Fee Rs.) 5000/- per year

पेट्रोलियम अधिनियम, 1934 के उपबंधों और उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए 20.00 KL of Petroleum class B को टैंक/टैंकों में भण्डारकरण मात्र के लिए M/s. BHARAT PETROLEUM CORPORATION LIMITED, CALICUT TERRITORY OFFICE, YMCA CROSS ROAD, KOZHIKODE - 673001, KOZHIKODE, Taluka: Kozhikode, District: KOZHIKODE, State: Kerala, PIN: 673001 को नीचे वर्णित अनुज्ञप्त परिसरों में जो कि इससे उपबद्ध नक्शा संख्या P/SE/KL/14/4234(P618972) तारीख 30/12/2025 में दिखाया गया है, के लिए विधिमान्य अनुज्ञप्ति अनुदत्त की जाती है।

Licence is hereby granted to M/s. BHARAT PETROLEUM CORPORATION LIMITED, CALICUT TERRITORY OFFICE, YMCA CROSS ROAD, KOZHIKODE - 673001, KOZHIKODE, Taluka: Kozhikode, District: KOZHIKODE, State: Kerala, PIN: 673001 valid only for the storage of 20.00 KL of Petroleum class B in tank/s in the licensed premises described below and shown on the plan no: P/SE/KL/14/4234(P618972) dated 30/12/2025 attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति 31st day of December 2026 तक विधिमान्य रहेगी।

The Licence shall remain in force till the 31st day of December 2026

December 30, 2025

For Dy. Chief Controller of Explosives  
SE, Ernakulam

अनुज्ञप्त परिसरों का विवरण और अवस्थान  
DESCRIPTION AND LOCATION OF THE LICENSED PREMISES

अनुज्ञप्त परिसर जिसकी सीमाएं संलग्न नक्शे में दिखाई गई हैं Survey No: 308/2-1 , 308/2-2 BLOCK NO:38, BHARAT PETROLEUM NEW RETAIL OUTET AT Thichoor Village, THICHUR, Talappilly, Taluka: Talappilly, District: THRISSUR, State: Kerala, PIN: 680584 में स्थित हैं और उसमें निम्नलिखित सम्मिलित हैं:

The licensed premises, the boundaries of which are shown in the attached plan, are situated at Survey No: 308/2-1 , 308/2-2 BLOCK NO:38, BHARAT PETROLEUM NEW RETAIL OUTET AT Thichoor Village, THICHUR, Talappilly, Taluka: Talappilly, District: THRISSUR, State: Kerala, PIN: 680584 and consist of:

क पेट्रोलियम वर्ग क परिसर के लिए NIL किलोलिटर क्षमता के/क्रमशः NIL क्षमता के भूमिगत गैस टाईट टैंक, जो विद्युतचालित/हस्तचालित NIL डिस्पेंसिंग पम्पो से जुड़े हुए हैं।

a NIL number(s) underground gas tight tanks of capacity NIL kilolitres respectively of petroleum Class A connected with NIL number(s) electrically/manually operated dispensing pump(s)

ख पेट्रोलियम वर्ग ख/ग परिसर के लिए 20.00 किलोलिटर क्षमता के/क्रमशः 1 क्षमता के भूमिगत गैस टाईट टैंक, जो विद्युतचालित/हस्तचालित 1 डिस्पेंसिंग पम्पो से जुड़े हुए हैं।

b 1 number(s) underground gas tight tanks of capacity 20.00 kilolitres respectively of petroleum Class B connected with 1 number(s) electrically/manually operated dispensing pump(s).

ग एक विक्रय कक्ष/कियोस्क

c A sales room/kiosk

घ सर्विस सम्बन्धी सुविधाएं जिनमें SALES ROOM, TOILET AS PER SWACH BHARAT MISSION सम्मिलित हैं।

d Servicing facilities consisting of SALES ROOM, TOILET AS PER SWACH BHARAT MISSION As per attached plan

Notarized system generated document does not require physical signature.  
ISSUED UNDER RTI ACT

True copy

केन्द्रीय सूचना अधिकारी एवं उप विस्फोटक नियंत्रक  
CENTRAL PUBLIC INFORMATION OFFICER &  
DY CONTROLLER OF EXPLOSIVES

कार्यालय : उप मुख्य विस्फोटक नियंत्रक  
Dy. CHIEF CONTROLLER OF EXPLOSIVES  
एर्नाकुलम, भारत सरकार/ ERNAKULAM, GOVT OF INDIA

Digitally signed by Renjith P A  
Reason: Licence No. : P/SE/KL/14/4234  
Location:Ernakulam [P618972]  
Date:30-12-2025 17:30:32 PM

VBRMenon

2026 Supreme(Online)(Ker) 6783

2026 KER 9023

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
SOUMEN SEN, CJ, SYAM KUMAR V.M., J  
MANOJ KUMAR - Appellant  
Versus  
STATE OF KERALA - Respondent  
WA NO. 2686 OF 2025 | WP(C) NO.8563 OF 2025  
Decided On : 03-02-2026

**The Court highlighted the need for clear demarcation of residential and commercial zones in accordance with local laws for operational permits.**

**Subject: Administrative Law - Zoning and Land Use**

petrol pump - residential area - local laws - zoning - permits - Kerala Town and Country Planning Act - authority - assessment - land use - decision

**Act Referred :Kerala Town and Country Planning Act  
Kerala Panchayat Building Rules**

**The Kerala Town and Country Planning Act, 2016 dictates land use categories. The appellant challenged the operation of a petrol pump within a residential area, arguing that no appropriate town planning designation exists. The Court confirmed that local authorities must reassess the character of the site in accordance with statutory criteria. The final judgment concluded that the appeal is upheld, directing authorities to clarify zoning issues comprehensively within a stipulated period.**

**Cases Referred:**

*Indian Oil Corporation v. V.B.R. Menon & Ors (2023) 7 SCC 368 - relied upon  
Judgment - The judgment clarifies the implications of residential area notifications.*

**Advocates:**

**For the Appellants/Petitioners:** SHRI.K.RAJEEV, SRI.BIJO MATHEW JOY,  
SRI.V.VISAL AJAYAN, SMT.NIVEDITHA R. MENON

**For the Respondents:** SRI.VINOD SINGH CHERIYAN, SRI. T.NAVEEN,  
SRI.T.C.KRISHNA, SRI.T.M.KHALID, SMT.K.P.SUSMITHA, SMT. VINITHA B., SR. GP

JUDGMENT SOUMEN SEN, C.J .

We have heard the learned counsel for the parties extensively. The issue for consideration is whether the petrol pump permitted to operate falls within a residential area as designated under the local laws. As rightly pointed out by the learned counsel for the appellant, in the affidavit filed by the 12<sup>th</sup> respondent, it has been categorically stated that no Master Plan, Detailed Town Planning Scheme or Interim Development Order applicable to Chelannur Grama Panchayat or any part

thereof has been sanctioned by the Government under the Kerala Town and Country Planning Act , 2016. Consequently, land use zones such as residential or commercial zones have not been demarcated or enforced in the said area under the Act.

2. The learned Senior Government Pleader submits that the 12<sup>th</sup> respondent, in the affidavit, particularly in paragraphs 9, 10 and 11, has confined the issue by stating that, in the absence of an operative Master Plan, Detailed Town Planning Scheme or Interim Development Order sanctioned under the Kerala Town and Country Planning Act , 2016, layout approval in the area is governed solely by the provisions of the Kerala Panchayat Building Rules , 2019, in accordance with which the lay out approval was granted. It is further submitted that the subject property does not fall within a residential zone as earmarked by a statutory Master Plan, Detailed Town Planning Scheme or Interim Development Order in force under the , 2016. Our attention is also drawn to a report submitted by the respondents (the District Collector and the Additional District Magistrate, Kozhikode) to demonstrate that the Secretary, Chelannur Grama Panchayat has certified that the proposed site is not a designated residential areas as per local laws. The relevant observations, to which our attention is drawn by the learned Senior Government Pleader, are as follows:

“The Executive Engineer of the PWD (Roads Division) informed that the site is located at a lower level than the road, and establishing the outlet is unlikely to cause difficulties for pedestrians or vehicular traffic.

The Tahsildar informed that the site is situated in Maruthad Desom of Chelannur Village, Kozhikode Taluk, under survey numbers 20/11. 20/37 and 20/62. The land is classified as garden, not included in data bank, surplus land, reserved forest, puramboke. There are no residential buildings close enough to cause inconvenience to the public, and no hindrance to road development is anticipated. Therefore, the NOC may be granted.

The Secretary, Chelannur Grama Panchayat has certified that the proposed site is not a designated residential area s per local laws.

During the site inspection conducted in the presence of the complainant, Mr. Manoj Kumar, it was confirmed that no schools, hospitals, or water bodies are located within 50 meters of the site. However, 5 residential buildings were noted nearby. Although Mr. Manoj Kumar’s house and well are located within 5 meters of the site, the distance from the filling point exceeds 15 meters, complying with the prescribed safety standards.

Considering these findings and reports, since the proposed site is not a designated residential are as per local laws, the guidelines set by the Central Pollution Control Board will be followed, along with additional safety measures specified in the Petroleum & Explosives Safety Organization’s circular dated 09.09.2024, permission is granted for establishing the petroleum retail outlet at the proposed location.”

3. The learned Single Judge dismissed the writ petition in view of the judgment of the Hon’ble Supreme Court in Indian Oil Corporation v. V.B.R. Menon & Ors<sup>1</sup> holding that in view of the aforesaid order clarifying the residential area and the resident building, the main challenge does not exist as the implication of the said notification stands annulled. In fact, the Kerala State Pollution Control Board, in its affidavit, has disclosed a notification dated 18.02.2024, wherein the said issue has been clarified in the following manner:

“As per the judgment dated 14.03.2023 in C.A. 421/2022, the Hon’ble Supreme Court directed that retail Petroleum Outlets need not obtain consent of the SPCBs. The Apex Court

1 (2023) 7 SCC 368

further directed that the SPCBs should ensure that guidelines issues by CPCB as per the order dated 07.01.2020 and order No. B- 13011/1/2019-20/AQM10814 dated 18.08.2020 are strictly adhered to and that if there is any breach of the guidelines, the concerned SPCB should proceed against the erring outlet in accordance with law. The above order was communicated vide circular cited 1st In the letter dated 01/06/2023 cited 2nd, all officers of the Board were directed to ensure that consent issued to petroleum outlets established after 07/01/2020 adhere to the distance norms of 30 metres / 50 metres from schools, hospitals (10 beds and above) and “residential areas designated as per local laws”.

In continuation to the above, it is clarified that wherever residential areas are not designated as per local laws, the siting criteria related to “designated residential areas as per local laws” shall not be applicable.”

4. This clarification is not under challenge. The writ petition was decided without the benefit of the reports and affidavits which are presently under consideration and which were filed pursuant to the order passed by this Court. In these circumstances, it is necessary for the concerned authorities to reconsider the objections raised by the appellant and to ascertain whether, under the local laws, the area in which permission has been granted to operate the petroleum pump can be considered as falling within the purview of a residential area. It is needless to mention that such characteristics are to be determined with reference to the local features, namely, the number of buildings and the nature of use of the properties in and around the area in which the petrol pump is permitted to operate. In other words, the predominant features and characteristics of the surroundings would be a relevant factor to be taken into consideration in designating the area as residential or otherwise. It is a factual exercise to be undertaken by the authorities concerned. It is in the interest of all local bodies as well as the State to undertake an exercise for clear demarcation of commercial and residential areas, so as to avoid any future controversy. The Secretary, Revenue Department shall decide the said issue conclusively within a period of eight weeks from the date. In deciding the matter, the authorities shall also take into consideration the report filed by the District Collector and the Additional District Magistrate, Kozhikode, dated 29.12.2025. All stakeholders shall be heard before a reasoned order is passed. The authorities concerned are directed to re-examine the issue, take a decision upon receipt of a copy of this judgment, and communicate the same to the appellant within a fortnight of such decision being taken.

5. The writ appeal is disposed of accordingly.

Sd/-

**Disclaimer:** This judgment/order text is provided for informational purposes only and has not been fully verified. Editors, publishers, and printers are not liable for any actions taken based on this text. For the official version, please refer to the Court Copy Print published by the Court.

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VBR Menon

# Annexure - 4

ITEM NO.172

COURT NO.12

SECTION XVII

6

## S U P R E M E C O U R T O F I N D I A R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 6933/2022

SHAKUNTALA DEVI

Appellant(s)

VERSUS

ROSHAN JOSHI & ORS.

Respondent(s)

(IA No. 144487/2022 - EX-PARTE STAY, IA No. 144488/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 168487/2022 - EXEMPTION FROM FILING O.T., IA No. 144489/2022 - EXEMPTION FROM FILING O.T. AND IA No. 168486/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 8042/2022 (XVII)

(IA No. 45905/2023 - APPLICATION FOR PERMISSION, IA No. 164315/2022 - EXEMPTION FROM FILING O.T., IA No. 45910/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 196374/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 164314/2022 - STAY APPLICATION)

Date : 24-03-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s)

Mr. V. Giri, Sr. Adv.  
Mr. Parijat Sinha, AOR  
Mr. Divyam Dhyani, Adv.  
Mr. Rahul Narang, Adv.  
Mr. Shaurya Nagpal, Adv.  
Ms. Reshmi Rea Sinha, Adv.  
Mr. Rudra Dutta, Adv.  
Ms. Priyal Jain, Adv.  
Mr. Ravindra Kumar Raizada, Sr. Adv.  
Mr. Sarthak Raizada, Adv.  
Mrs. Satyam Pahal, Adv.  
Ms. Divya Roy, AOR

For Respondent(s)

Mr. Nizam Pasha, Adv.  
Mr. Lzafeer Ahmad B. F., AOR  
Mr. Sidharth Kaushik, Adv.  
Ms. Charu Sharma, Adv.  
Ms. Awstika Das, Adv.  
Mr. Mushtaq Salim, Adv.  
Mr. Vinay Garg, AOR

Signature Not Verified  
Digitally signed by  
babita pandey  
Date: 2026.03.25  
18:43:44 IST  
Reason:

Mrs. Deepam Garg, Adv.  
 Mr. Upendra Mishra, Adv.  
 Mr. Ashish Ranjan, Adv.  
 Ms. Neetu Rawat, Adv.  
 Mr. Saurabh Mishra, AOR  
 Mr. Shrimay Mishra, Adv.  
 Mr. Abhinav Pandey, Adv.  
 Mr. Shashank Singh, AOR  
 Mrs. Priya Puri, AOR  
 Mr. Sachin Dubey, Adv.  
 Mr. Abhishek Mishra, Adv.  
 Mr. Sharad Kumar Puri, Adv.  
 Ms. Riya Dogra, Adv.

UPON hearing the counsel, the Court made the following  
O R D E R

These cases turn upon the Office Memorandum dated 07.01.2020 issued by the Central Pollution Control Board<sup>1</sup> in compliance with the order dated 18.01.2019 passed by the National Green Tribunal<sup>2</sup> in O.A. No. 86/2019, titled "*Gyanprakash @ Pappu Singh vs. GOI & Ors.*", framing guidelines for setting up new petrol pumps.

We find that the judgment of a coordinate Bench of this Court in "*Indian Oil Corporation Limited vs. V.B.R. Menon & Ors.*"<sup>3</sup>, directed that these guidelines must be strictly adhered to and in the event of any breach thereof, the State Pollution Control Board concerned should take action against the erring outlet in accordance with law.

We find that the aforestated guidelines dated 07.01.2020 were subjected to clarification by the CPCB, *vide* Office Memorandum dated 29.01.2021, to the effect that the siting criteria mentioned in the guidelines dated 07.01.2020 would not apply to cases where the Petroleum & Explosives Safety Organization's prior clearance/

1 For short "CPCB"

2 For short "NGT"

3 (2023) 7 SCC 368

initial approval had been obtained and construction had been started by the Oil Marketing Company before 07.01.2020.

This clarification would have no application to the case on hand. However, we find that the zoning regulations of the State Government permitted installation of petrol pumps even in residential zones, subject to certain approvals. However, this aspect was not brought to the notice of the CPCB, when it invited objections upon the report submitted by the Expert Committee constituted by the NGT.

In the light of the dictum in the CPCB guidelines as opposed to the extant zoning regulations governing local bodies, it would be difficult to give effect to the 'siting criteria' as per the CPCB guidelines within residential zones. No exception being permitted in the guidelines, it would be difficult to hold that the same are mandatory in nature and not merely advisory. As the judgment in *Indian Oil Corporation Limited (supra)*, indicates to the contrary, we are of the opinion that it would be appropriate that a larger Bench considers the issue comprehensively and conclusively.

Registry is directed to place the matter before the Hon'ble The Chief Justice of India for appropriate directions for constitution of a larger Bench.

(BABITA PANDEY)  
AR-cum-PS

(PREETI SAXENA)  
COURT MASTER (NSH)

True copy



VBRMenon



12 June 2026 16:13

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**Serving of Additional Documents No.4 in OA No. 10 of 2026 (SZ)**

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V B R MENON &lt;vbrmenon.office@gmail.com&gt;

Mon, Jun 15, 2026 at 1:33 PM

To: dygltsr.ker@nic.in, dyccochin@explosives.in, brahmanandarao@bharatpetroleum.in, saleem abdul <saleemperson@gmail.com>, kspcbtsr@gmail.com, varavoorpanchayat@gmail.com, Rema Smrithi <RemaSmrithivk@gmail.com>, Vijay.Rajasekar@ksandk.com

**V.B.R. Menon**, B.E(Mech), MBA (IIMA), LL.B.**ADVOCATE****Resi****: Flat.No.4B, Brook Dale Apartments,****HIGH COURT OF MADRAS****No.12, P.T. Rajan Salai, K.K. Nagar,****CHENNAI****Chennai – 600078****Mobile : 9384762930****E-mail : [vbrmenon@gmail.com](mailto:vbrmenon@gmail.com)**

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Date : 15.06.2026

To,

- 1.The Additional District Magistrate  
Thrissur District,  
Ayyanthole, Thrissur – 680003, Kerala State
2. The Deputy Chief Controller of Explosives,  
Petroleum and Explosives Safety Organisation,  
Ernakulam - 682030 , Kerala State
3. Varavoor Grama Panchayat  
Represented by its Secretary,  
Varavoor, Thrissur – 680 585, Kerala State
4. Kerala State Pollution Control Board,  
Represented by its Chairperson,  
Thrissur – 680 655, Kerala State
5. The Territory Manager (Retail)  
M/s. Bharat Petroleum Corporation,  
Calicut Retail Territory, Calicut – 673 001, Kerala State
6. Joy Joseph,  
S/o. Joseph,  
Erumapetty Via , Thrissur – 680 584
7. Mrs.Remma Smrithi – Standing Counsel for R-4
8. Mr.S. Saravanan – Standing Counsel for R-5

Sirs / Madam

**Sub:** Serving of Additional Documents No.4 in OA No. 10 of 2026 (SZ) - Reg.

Attached please find a soft copy of the Additional Documents No.4 to be filed in OA No. 10 of 2026 (SZ) (Ramachandran Nair and Ors., Vs.. The Additional District Magistrate, Thrissur and others). The matter has been posted for hearing on 18.06.2026. Kindly acknowledge receipt.

Thanking you,

Yours sincerely,



V.B.R. MENON  
Counsel for Applicants

Encl: As above.

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 OA 10 OF 2026 ADDITIONAL DOCUMENTS NO.4.pdf  
2423K

# To be Listed on 18.06.2026

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Before the Hon'ble National  
Green Tribunal,  
Southern Zone Sitting at Chennai

OA No. 10 of 2026 (SZ)

Between:

Ramchandran Nair,

S/o. KPA Nair,

Amritham House, Thichur Village,

Erumapetty P.O,

Thrissur District – 680 584

Kerala State and 4 Ors. Applicants

and

The Additional District Magistrate

Thrissur District

Thrissur Collectorate, Civil Line road,

Ayyanthole, Thrissur – 680 003

Kerala State and 5 Ors., Respondents

ADDITIONAL DOCUMENTS NO.4

V.B.R Menon [Ms- 23/2012)

Counsel for Applicants

Ph: 9384762930

E-mail : [ybrmenon@gmail.com](mailto:ybrmenon@gmail.com)